

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

Application No.414, 448,
460, 415/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 03.11.2017

NAME OF THE PARTIES: M/s. Phadnis Infrastructure Ltd.

SECTION OF THE COMPANIES ACT: 73(4) of the Companies Act 1956.

<u>S. No.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>SIGNATURE</u>
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ORDER

Application No.414, 448,460,415/73(4)/NCLT/MB/MAH/2017

None present on the Applicant side. Since Court – II of NCLT has already initiated Corporate Insolvency Resolution process by declaring moratorium against this Company, this Petition is hereby dismissed with a liberty to the Applicant to appear before Interim Resolution Professional with their claims.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)